

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 122
IA No. 293/JPR/2021
IA No. 468/JPR/2023
CP No. (IB)- 150/94/JPR/2020
Under Section 94 of IBC, 2016

In the matter of:

Shripal Choudhari

...Applicant/Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Amol Vyas, Adv.
For the RP : Prateek Kedawat, Adv.
For the Respondent : Anubha Singh, Adv.

ORDER

IA No. 293/JPR/2021

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Applicant. Ms. Anubha Singh, Adv. appearing on behalf of the Bank. Mr. Prateek Kedawat, Adv. appearing on behalf of the RP. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. **Submissions heard. Order is reserved.**



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 29, 2024